

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

TP No.16/2016
IN
[CP No.106 /2014]
WITH
TA No.17/2016 (CA No.681/2014)
TA No.18/2016 (CA No.680/2014)
TA No.19/2016 (CA No.496/2015)
TA No.20/2016 (CA No.593/2015)
AND
IA No.17/2017
IN
TP No.16/2016 (CP No.106/2014)

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Shital Jain & Ors.

... Applicants/Petitioners

-versus-

Saroj Realtors & Developers Pvt. Ltd. & Ors.

... Non-applicants/Respondents

Order delivered on 26-11-2017

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicants/Petitioners:

Mr. N. N. Jha, Advocate
Mr. R. P. N. Singh, Advocate
Mrs. A. Talukdar, Advocate

For the Non-applicants/Respondents:

Mr. Gautam Choudhury, Advocate,
Mr. Bhaskar Sarma, Advocate

ORDER

IA No.17/2017

Heard Mr. N. N. Jha, Mr. R. P. N. Singh and Mrs. A. Talukdar, learned Advocates appearing for the non-applicants/petitioners. Also heard Mr. Gautam Choudhary and Mr. Bhaskar, Sarma, learned Advocates appearing for the applicants/respondents herein.

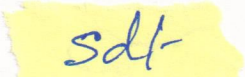
Mr. Choudhury, learned counsel for the applicants/respondents submitted that the reply in the present proceeding (i. e. in IA No.17 of 2017) was served on the lawyers representing the non-

applicants/respondents very recently. Therefore, he prays for some time to file rejoinder to the reply filed by the non-applicants/petitioners.

In that connection I have also heard the learned counsel for the non-applicants/petitioners, who has also prayed for some time to file sur-rejoinder to the rejoinder to be filed by the applicants/respondents, if necessary.

On hearing the counsel for the parties, the applicants/respondents are directed to file rejoinder within three weeks' time from today simultaneously supplying copy thereof to the non-applicants/petitioners. On receipt of the rejoinder from the side of the applicants/respondents, the non-applicants/ petitioners may file sur rejoinder, if necessary, within seven days from the date of receipt of rejoinder.

List this matter on 21st December, 2017 along with all connected matters viz. all Transfer Applications, these being TA No.17/2016 (CA No.681/2014), TA No.18/2016 (CA No.680/2014), TA No.19/2016 (CA No.496/2015) and TA No.20/2016 (CA No.593/2015, as well as Transfer Petition No.16/2016 (arising out of Company Petition No.106/2014).


Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 26th November, 2017

Deka/26-11-2017